

(b) A statement on the results of this visit has been made before this House by the Prime Minister.

Opening of Health Protection Centres in Orissa

656. SHRI JENA BAIRAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of rural health centres opened in Orissa on the 2nd October, 1977; and

(b) how many centres are proposed to be opened towards the end of the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No rural health centre was opened in Orissa on 2nd October, 1977. Under the Scheme which was launched on this day, namely Community Health Workers Scheme, Community Health Workers selected by the Community/village at the rate of one per thousand population are to receive training and serve thereafter their community/village.

(b) Setting up of health centres which is under Minimum Needs Programme is the concern of the State Government. In the State of Orissa there are presently 314 Primary Health Centres and 2,038 Sub-centres.

Normalisation of Management Employees relation at N.C.A.E.R.

657. SHRI DILIP CHAKRAVARTY: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the National Council of Applied Economic Research, New Delhi, which supplies its service on payment of fees, is an industry and

covered by the Industrial Disputes Act;

(b) if not, whether the management-employees relations at the NCAER are subject to the provisions of Shops & Establishment Act or any other Act; and

(c) if not, covered by any act, whether Government are taking any step towards normalising management-employees relations at the NCAER?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). Whether the Council is covered by the Industrial Disputes Act, the Shops and Establishments Act, etc. or not will be determined by the provisions of the relevant Acts, and in case of any controversy regarding applicability of Industrial Disputes Act to any establishment, the matter has to be judicially determined. According to the information made available by the Delhi Administration 4 former employees of the Council have filed a writ petition before the Delhi High Court, inter-alia, challenging the management's contention that the Council is not an industry within the meaning of the Industrial Disputes Act, 1947. The petition is pending before the High Court. Meanwhile, Delhi Administration are reported to have referred the case of these 4 dismissed employees to the Industrial Tribunal Delhi for adjudication. Further action, if any, that may be called for in this case will have to be considered in the light of the final judgement of the High Court and Award of the Industrial Tribunal. As far management-employees relations, according to the Delhi Administration, there was some trouble in this establishment during May-July 1977 but that "lock-out" was lifted by the management on 29-7-77 following a settlement between the parties arrived at on July 28, 1977. The establishment is, now reported to be functioning normally.